

ITEM NO.14

COURT NO.8

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).2307/2012

(Arising out of impugned final judgment and order dated 27/01/2010 in CRLA No. 689/2006 passed by the High Court of Karnataka at Bangalore)

K. RAVI KUMAR

Petitioner(s)

VERSUS

STATE OF KARNATAKA

Respondent(s)

(with office report)
(For Final Disposal)

Date : 18/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Jitendra Kumar, Adv. (AC)
Mr. Alok Kumar, Adv.

For Respondent(s) Mr. V. N. Raghupathy, Adv.
Mr. Parikshit P. Angadi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Arguments concluded.

Judgment reserved.

(SANJAY KUMAR-I)
COURT MASTER

(KALYANI GUPTA)
COURT MASTER